

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/MP/2024**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 4.3.2021 passed by the Commission in Petition No. 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
- Date of Hearing** : **27.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondent** : Tamil Nadu Transmission Corporation Limited (TANTRANSCO) and Anr.
- Parties present** : Shri Devyanshu Sharma, Advocate, PGCIL  
Shri Shubham Arya, Advocate, PGCIL  
Ms. Pallavi Saigal, Advocate, PGCIL  
Ms. Tanya Singh, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANTRANSCO

**Record of Proceedings**

The learned counsel for PGCIL submitted that the instant petition had been filed for the execution/ enforcement of the Commission's order dated 4.3.2021 in Petition No. 148/TT/2019.

2. The learned counsels for the Petitioner and TANTRANSCO argued at length and reiterated the submissions made in the pleadings.

3. Based on the request of the learned counsels of the parties, the Commission directed the parties to file their respective written submissions, if any, within a week with a copy to the other side.



4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

